

matter. The sub-committee was set up and they had to consider the different aspects of this question. They have not sent their recommendations to the C.S.I.R. The C.S.I.R. in their next meeting to be held in September, 1957, will consider their recommendations and take final decisions.

श्री भक्त वरुन : क्या मैं जान सकता हूँ कि देर से देर कब तक इस मगठन का कार्य प्रारम्भ हो जायेगा ?

Shri M. M. Das: The matter will be finally decided, we hope, in the next meeting of the C.S.I.R. Board and Council which is to be held, as I have said, in September next, and I think then it will be possible to take steps in this direction.

Shri T. N. Singh: May I know in what respect does the scope and field of activity of this Medicinal Plants Organisation differ from the Central Drug Research Institute at Lucknow?

Shri M. M. Das: There are various institutions and organisations in this country which are carrying out research in medicinal plant, and drugs. For example, our Health Ministry has got an organisation under the Indian Council of Medical Research, our Agricultural Ministry has got their own organisation and the Council of Scientific and Industrial Research has got its own organisation. It is necessary to form a co-ordinating body which will co-ordinate the activities of all these different organisations, and see that there is no duplication of efforts and the money available is fully utilised for the purpose. It is for this reason that this organisation is going to be set up.

Shri T. N. Singh: Are we to understand that because of duplication of efforts by various Ministries every time a co-ordinating committee will become necessary?

Shri M. M. Das: We are to see that the money available for this purpose with the different Ministries is not

wasted and, therefore, there should be a co-ordinating agency which will co-ordinate the activities of the different organisations working in this sphere.

Shri V. P. Nayar: From the hon. Deputy Minister's answer it appears, that the subject of medicinal plants and drugs falls under different Ministries—the Education Ministry, the Health Ministry, the Agriculture Ministry and we know that some part of it belongs to the Ministry of Commerce and Industry also. Is there any recommendation to the effect that this subject, which is of vital importance, should be placed under one Ministry?

Shri M. M. Das: There are a large number of official and non-official organisations working in this field. This organisation which is sought to be created will see that all these organisations work in their respective spheres and no duplication of efforts is made.

Trivandrum Corporation

*340. **Shri Maniyangadan:** Will the Minister of Defence be pleased to state

(a) whether it is a fact that the Trivandrum Corporation in Kerala State made a claim for taxes for the buildings etc in the Trivandrum cantonment;

(b) if so, what is the amount claimed for, and

(c) the reasons for non-payment?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, Sir.

(b) Rs 18,229 25 per annum with effect from 1st April 1950.

(c) Under Article 285 of the Constitution of India, the property of the Union is exempt from all taxes leviable by State or by any other authorities within a State.